

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD

O.A.NO. 601/93

Date of Order: 6/7-93

Between:

1. Divisional Railway Manager, (DGM)
South Central Railway, Secunderabad,
2. Permanent Way Inspector (Con).
S.C.Rly, Secunderabad.
3. Chief Signal Inspector,
Signal & Telecommunication Department,
S.C.Rly, Secunderabad.

.. Applicants.

and

1. N. Babu Rao.
2. Presiding Officer, Labour Court
Narayanaguda, A.P. Hyderabad.

.. Respondents.

For the Applicants: Mr. N.R. Devraj for Rlys.

For the Respondents:

CORAM:

THE HON'BLE MR. JUSTICE ELADRI RAO : VICE CHAIRMAN
AN

THE HON'BLE MR. P.T. TINGADAM : MEMBER (ADMIN)

The Tribunal made following Order:-

Admit. The operation of the order dated 11-3-92
in G.M.P.No. 241/83 is suspended until further orders.

Issue notice to respondents.

Post the case on

Dy. Registrar (J). 83/743

To

1. The Divisional Railway Manager, S.C.Rly, Secunderabad.
2. The Permanent Way Inspector, S.C.Rly, Secunderabad.
3. The Chief Signal Inspector, & Telecommunication
Department, S.C.Rly, Secunderabad.
4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.
5. One copy to Mr. N.R. Devraj, Rlys. CAT. Hyd.
6. One copy to Mr.
7. One spare copy.

pvm

23/7-93

O-A-601/93

IN
C

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 6/7/1993

ORDER/JUDGMENT:

M.A. / R.A. / C.A. No.

in

O.A. No..

601/93.

T.A. No.

(w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

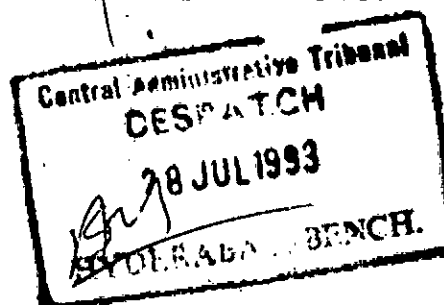
Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

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23/7